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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

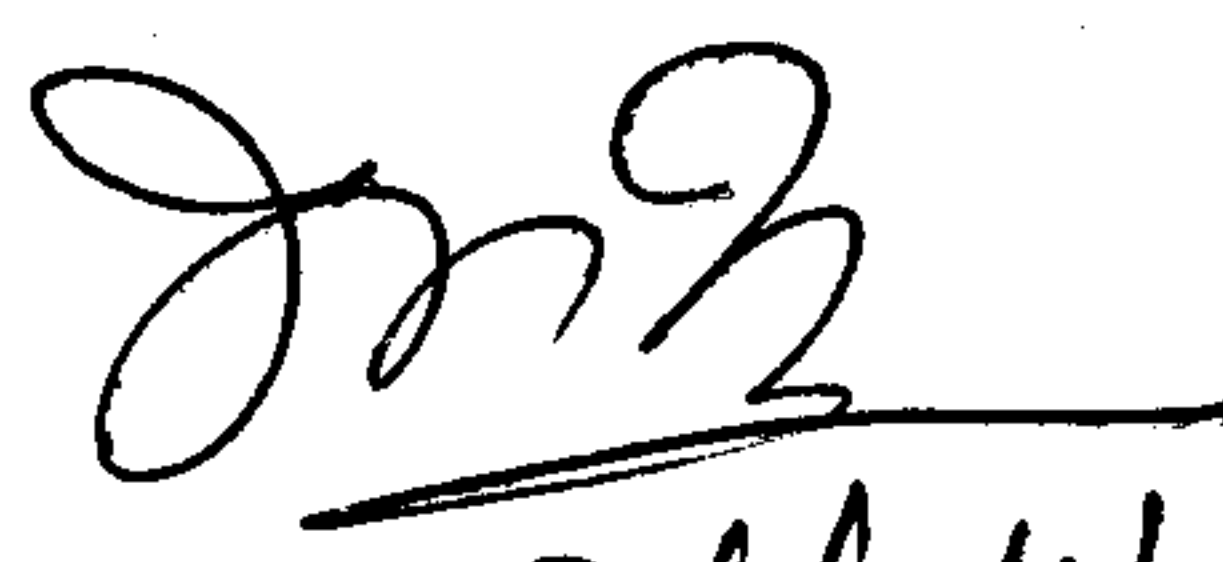

C.P. (I.B) No. 210/9/NCLT/AHM/2017

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2018

Name of the Company: B P Bansal Agritech Pvt Ltd
V/s.
B P Food Products Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Jyolinder Tikku	FCA	Applicants Company	
2.	VAIBHAVI PARIKH	ADVOCATE	RESPONDENT	 26/04/2018


ORDER

FCA Mr. J N Tikku present for the Operational Creditor/ Petitioner. Advocate Ms. Vaibhavi Parikh present for Respondent.

Learned FCA appearing on behalf of the Petitioner wish to withdraw the rebuttal/rejoinder to the objection filed by the Corporate debtor.

The rejoinder, if any, received by the Registry be returned to the petitioner.

List the matter on 29.05.2018.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 26th day of April, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL